

for the avoidance of double taxation and prevention of fiscal evasion with respect to taxes on income.

The primary object of such agreements is to stimulate the flow of capital, technology and personnel from one country to the other for accelerating economic development. The agreements provide for allocation or sharing of tax jurisdiction in respect of various sources of income, so that double taxation of income is avoided. Opportunity is also usually taken to include in such agreements a provision for exchange of information which would assist in the prevention of tax evasion in international transactions.

(b) No such information is available.

(c) Though substantial progress was made at the talks held in May, 1974, some points were reserved for further consideration. The talks are likely to be resumed.

Import of Newsprint from Bangladesh

3325. SHRI N. K. SANGHI: Will the Minister of COMMERCE be pleased to state:

(a) whether as a result of Indo-Bangladesh joint parleys, more newsprint will now be imported by India;

(b) if so, the broad outlines of the agreement reached; and

(c) to what extent it will bring relief to the acute newsprint scarcity conditions prevailing now?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYA-YA): (a) to (c). Newsprint is one of the commodities which Bangladesh have agreed to supply under the Balanced Trade and Payments Arrangement concluded between the two countries on 28th September 1973 for a period of one year. Contracts have so far been concluded for the supply of 7,000 Metric Tonnes of newsprint and as the quantity is not large it would relieve the position only marginally.

Complaints against Businessmen of Delhi for failure to Present Accounts

3326. SHRI BIRENDER SINGH RAO:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have received complaints during the month of June, 1974 against some businessmen of Delhi who do not show their accounts to Income Tax and Sales Tax Departments;

(b) whether any action has been taken by Government on the information given to Government through such complaints; and

(c) if so, the nature of action taken and amount of black money recovered by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI K. R. GANESH): (a) to (c). A complaint regarding evasion of Income-tax and Sales Tax by a businessman of Delhi has been received in the month of June, 1974, and the same has been forwarded to the enforcement authorities for causing necessary investigations. Complaints regarding Income-tax evasion are being received in large numbers. Apart from this, some complaints of sales tax evasion have been received by the Delhi Administration also and these are being looked into. On completion of enquiries, action as provided in the law will be taken against the person found to be defaulters.

भारत सरकार मुख्यालय फरीदाबाद में काम कर रहे कर्मचारियों को मकान किराया भत्ते और नगर प्रतिपूर्ति भत्ते की श्रद्धांगी

3327. श्री हुकम चन्द कछवाय : क्या बिस्त मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या उन्होंने केन्द्र सरकार के फरीदाबाद में काम करने वाले कर्मचारियों